

[श्री लाल कृष्ण आडवाणी

बार-बार घाग लगने का खतरा पैदा हो रहा है। इसके बारे में कोई स्थायी व्यवस्था होनी चाहिये और प्रशासन इस बारे में कितना सतर्क है, यह हम जानना चाहेंगे।

इस मामले का दूसरा पहलू भी है। उस दुर्घटना में जिन लोगों को मृत्यु हुई उनके दुखी परिवारों के लोग हमसे मिलते रहते हैं। इस मामले में प्रशासन दोषी है या होटल मालिक दोषी हैं, इसके लिए एक क्लेमस कमिश्नर की नियुक्ति की जानी चाहिये जो जिन-जिन लोगों की जानें गई हैं या जो-जो लोग हत हत हुए हैं उनकी उपयुक्त मुआवजा देने के लिए व्यवस्था करे, अन्यथा अगर व्यक्तिगत तौर पर उनको कानून का सहारा लेने के लिए मजबूर होना पड़ेगा तो बहुत असुविधा होगी, बहुत दुःख होगा और प्रोलॉन्ग लेटिगेशन होगा। उन परिवारों के प्रति किसी प्रकार का अन्याय न हो, इसकी व्यवस्था की जानी चाहिये।

इन दोनों बातों के सम्बन्ध में मैं सरकार से निवेदन करना चाहूंगा। पहली बात तो यह है कि जांच प्रयोग की रिपोर्ट सदन के सामने रखी जाये और दूसरी बात यह है कि एक क्लेमस कमिश्नर की नियुक्ति की जाये। जो हर एक हताहत हुए और मृत व्यक्ति के परिवार को कितना मुआवजा मिलना चाहिये, इसकी सिफारिश करे।

**THE ESSENTIAL COMMODITIES
(AMENDMENT) BILL, 1986—
contd.**

MR. DEPUTY CHAIRMAN; We continue with the discussion on the Essential Commodities (Amendment) Bill, 1986. Shri Narayan Kar.

SHRI NARAYAN KAR (Tripura): Sir, I welcome the Essential Commodities (Amendment) Bill, 1986. The main objective of the original enactment is to regulate the production etc. of essential commodities and ensure

their equitable distribution at fair prices to the consumers as well as to take stringent action against the persons who violate the provisions of the law. I support the intention of the Government. They should punish these persons, businessmen and other who play with the lives of the people, who increase the price by hook or crook and who cheat the Government* in various ways. At the same time, I would like to point out that the noble intentions and sentiments expressed by the Government in the Statement of Objects and Reasons have no bearing with reality. When the Government came forward with this Bill in 1955, they said that they want to regulate the production, supply and distribution of essential commodities, so that they can be made available at reasonable prices to the common people and that, therefore, parliament should pass it. Nobody can deny this Purpose. We should make essential commodities available to the people, to the millions of our people, particularly those who are below the poverty line, those who are half-led and those who are compelled to go without food sometimes not only due to the scarcity of food but also because they have little purchasing power or no purchasing power at all. With this objective in view, the Food corporation of India was set up, the State Trading Corporation of India was set up, and certain commodities were categorised as essential commodities, which should be made available to the people. Unfortunately, Sir, the prices of essential commodities, like foodgrains, kerosene oil, edible oils, common cloth etc. have been rising and the prices of commodities which are used by affluent section of the society are going down. The Government itself has reduced taxes on refrigerators, televisions, and similar other luxury items. You know it, Sir, that the Central Government itself increased the prices of kerosene oil, rice, coal etc. by imposing additional taxes just to oblige the IMF. Definite the existence of the Essential Commodities Act

the merchants hav* heen successful in looting the public and cheating the Government in the last one decade. There has been no attempt on the part of the Government to check the price hike or to help the common people. Actually, there has been a lack of will on the part of the Government to punish blackmarketeers and to help the common people. I would like to know, how many merchants have been punished or put behind the bars during the last two years and how many officials have been punished who are found guilty of helping the blackmarketeers? Sir, very often you have seen that the Government has dismissed striking workers or government employees because they were striking for their justified demands, but how many of the blackmarketeers or government officials who are found guilty of looting the poor people and cheating the Government have been punished? You don't touch them because you need help from them from time to time to come into power in the States as well as at the Centre. If you really want to check the price hike, if you really want the provision of the Bill, which we are supporting, to be meaningful, you must act, the Government must act and there you lack. If the Government does not act, the provision would be a mere eyewash to hoodwink the people and the press.

Government is pursuing the policy of the buffer stock so far as foodgrains are concerned, but in spite of this policy the prices of foodgrains are rising which will result in lowering the standards of our poor people who are below the poverty line. When the production of foodgrains is going up it is not understood how the prices of the foodgrains is going higher and higher. Government must explain this phenomenon. There is the principle that when there is more supply the price should go down, but here the Government seems to have failed in controlling the traders and blackmarketeers. They are also not responding to the call of the State Governments to supply foodgrains. When the States

ask for adequate supply of rice and others essential commodities, the Government of India is reluctant to do it. That is the reason why the States are suffering. Because of this, the people there are not able to get food from ration shops and through public distribution system. Sir, you know it that the policy of buffer stock is to give help to the States when there is urgent need. Our party has continuously been demanding for over a decade that wholesale trade of certain essential commodities like rice, wheat, sugar, edible oil, essential medicines common cloth, etc. should be taken over by the Government, and distribution of essential commodities should be made through public distribution system but the Government Of India is not doing it. So, if you really want to save the common man from the looting of the merchants and blackmarketeers, please accept our proposal. This policy will go against the traders and blackmarketeers and help the common people. Sir, I come from the State of Tripura which is a very small and hilly area in the North-Eastern region. Eighty per cent of bur population lives below the poverty line. In the absence of railway communication system in the State, it has to depend mainly on road transport. As you know, Sir, the State of Tripura is not self-sufficient in foodgrains' production. So the State has to depend on the Central allocation of foodgrains. The State has to distribute rice through NREP, IRDP and several other schemes. But the Food Corporation of India could not supply the foodgrains allocated in favour of the State of Tripura for various reasons—e.g. non-availability of transport etc. Similar thing happened in the case of factory production also. So I request the hon. Minister to assure the allocation of foodgrains, petroleum products and other essential commodities which the State Government requires. I also appeal to Government Of India to provide adequate funds to the State Government to construct godowns in tribal hilly areas and at block headquarters so that they

[Shri Narayan Kar]

can maintain a buffer stocks and during the rainy season the State Government can distribute rice and other essential commodities through the public distribution system to our poor people.

श्री पशुपति नाथ मुकुल (उत्तर प्रदेश) :
उत्तरांचल में महीना, मैं यह जो आवश्यक वस्तु प्राथमिकता में संशोधन इस विधेयक के द्वारा प्रस्तुत किया गया है उनका समर्थन करने के लिये बड़ा हुआ है। जो संशोधन है वस्त्रों में बड़ा हुआ छोटा संशोधन है और टैक्सोनल है और कोई खास चीज उममें नहीं है बड़े मेकअप-3 हो, चूहे सेक्शन-7 हो, टैक्सोनल-12 हो। वस्त्र टैक्सोनल और खास मामले हैं जिनको डीक किया जा रहा है वेकन प्राथमिक वस्तुओं का जो विषय है वह वस्त्रों में बहुत ही महत्वपूर्ण है और खास तौर से हमारी सरकार और हमारे भारतीय समाज में यह बहुत ही महत्वपूर्ण माना जाता है। आज सांख्यिक वितरण प्रणाली को व्यवस्था हमारे यहां की गई है वही सब के लिए है लेकिन गरमियों के लिये विशेष रूप से है ताकि हमारे देश में जो गरीब हैं वे जो जीवन निर्वाह के लिये आवश्यक वस्तुओं हैं उनको प्राप्त कर सकें और उनका उपभोग कर सकें। आज भी सरकार के मताधिक 37% लोग गरीबों की रेखा के नीचे हैं हमारा सरकार यह प्रस्ताव कर रही है कि सातवीं पंचवर्षीय योजना के मंडम से जो प्रस्ताव किये जायेंगे उनके फलस्वरूप सातवीं योजना के अन्तिम वर्ष के अन्त में यह प्रतिशत 25% हो जायेगा जो कि अभी 37% है। कुछ विशेषज्ञ हैं उनका कहना है कि 37 नहीं 40 प्रतिशत लोग हमारे यहां गरीबों की रेखा के नीचे हैं। अगर वह भी ले लें तो यह भी काफी बड़ी संख्या है। यह ऐसी संख्या है जो संसार के अनेक देशों को जनसंख्या से भी बड़ी संख्या होगी। जो 40 प्रतिशत भी हमारे यहां की संख्या निकलेगी यह वो लोग हैं जो गरीबों की रेखा के नीचे हैं। इनको जितना अनाज मिलना चाहिये वह नहीं मिल रहा है, जितना कपड़ा मिलना चाहिये वह नहीं खरीद सकते हैं और शिक्षा और चिकित्सा की जो सुविधायें आज हैं वह

यह प्राप्त नहीं कर सकते हैं। सब से प्रमुख है खास, यह भी इकोनॉमिक्स नहीं हो सकता है और रेखा से ऊपर भी जो लोग हैं बहुत हद तक ऐसे हैं जाइए सब चीजों को नहीं पा सकते हैं क्योंकि हमारे यहां गरमियों की रेखा का अंकलन कुछ इंचों से किया गया है कि उस स्थिति में काफी कमजोर में नहीं आता है। केलॉरज का मामला है कि इतना केलॉरज मिलता है देश में तो गरमियों की रेखा के नीचे माना जाएगा या नहीं माना जायेगा। आज आवश्यकता इस बात की है कि हम एक और तो गरमियों की आर्थिक स्थिति को उनके आर्थिक स्तर को सुधारें और इन सुधार के लिये उनको पर्याप्त अवसर उपलब्ध करायें और दूसरे और उनको हम आवश्यक वस्तुओं दिलवायें। आवश्यक वस्तुओं और खरीदने के लिये पैसा नहीं हो तो वे आवश्यक वस्तुओं खरीदना नहीं जा सकते हैं, उनका उपभोग नहीं किया जा सकता है तो पहले पैसा आना चाहिये। फिर पैसा है वस्तुओं नहीं हैं तो भी आदमों की आवश्यकता पूर्ण नहीं होगी, जिन्दा रहना मुश्किल हो जायेगा। पैसे भी रहें और खानान मिले। इसलिये दोनों चीजें करनी हैं और मुझे खुशी है कि हमारी सरकार इन दोनों मुद्दों पर काम कर रही है, विचार कर रही है और गरीबों की रेखा से नीचे रहने वाले लोगों की संख्या कम करने के लिये कृतसंकल्प है और साथ-साथ जहां तक प्रोडक्शन का सवाल है उत्पादन का सवाल है हम सब जानते हैं कि पिछले कुछ वर्षों में हमारा उत्पादन काफी बढ़ा है। कम से कम अनाज के मामले में हम लोगों की ऐसी स्थिति है कि हम अपनी आवश्यकता को पूर्ण कर सकते हैं। लेकिन जैसा कि मैंने कहा, सवाल है आर्थिक स्थिति, या क्रय करने की शक्ति अगर नहीं होगी तो लोग खरीदेंगे कैसे। तो ऐसे लोगों के लिये— जो गरीब लोग आज भी हैं, खासकर देहातों में, गांवों में, मजदूर, किसान, छोटे भूमिहीन मजदूर— उनके लिये सांख्यिक वितरण प्रणाली मुख्य रूप से बनायी गई है। हमारी श्रमिता इंदिरा गांधी जी ने भी इस सांख्यिक वितरण प्रणाली के मुद्दों को, संशोधित जो हमारा जोस सुनी कार्यक्रम था, उसमें भी रखा। यह महत्व हमारी सरकार ने दिया और

निर्धारित मात्रा में बना। किया जा रहा है। मैंने यह बखुश का बात है कि हमारे पास टूल्स का कोफ़ अभाव है, चाफ़ो स्टॉक है, हम जिनको भूख मरने नहीं दे सकते हैं। पिछले साल देश के कई भागों में सूबा पड़ा लेकिन इसके बावजूद हमारे पास इतना अनाज था कि हम हर जगह अनाज पहुंचा सके और एक भाग अनाज हमने भूख से मरने नहीं दिया। कहा जाता है कि 22 सेलेक्टर 28 मिलियन टन के बांध में हमारे पास भंडार हो सकता है और तकनिकी वितरण प्रणाली के अभाव में खरीद करीब पचास लाख टन हमारे देश में हैं। ये तब तक लाख जो दुकानें हैं जिसके तालम से हम अनाज घरों तक पहुंचा रहे हैं, वे भी कम हैं। इसलिए जो गार्डियन इन जो विधा निर्देश हमारा सरकार के द्वारा राज्य सरकारों को दिए जा चुके हैं उनमें यह कहा गया है कि ऐसी दुकानें और खोलो जायें। आवश्यकता इस बात की है कि दुकानों की संख्या पर्याप्त हो ताकि अनाज को अनाज खरीदने के लिए अनाज घर से बहुत दूर देशों में नहीं जाना पड़े, एक गांव से दूरे गांव न जाना पड़े। उनको एक दो मिलोमटर के अंदर ऐसी दुकानें भिन्न जायें जहां से वह अपना सामान खरीद सके। अब प्रश्न यह है कि हम जो सामान दे रहे हैं विशेष रूप से मैं गांवों की बात कह रहा हूँ, वह क्या पर्याप्त है, ठीक है। आज हम 4 सौ ग्राम चीनी प्रति व्यक्ति प्रति मास गांवों में देते हैं। अब एक आदमी चार सौ ग्राम चीनी से क्या करेगा। वहां शर्बत ज्यादा पीते हैं अगर पीना चाहें तो एक ही दिन में वह खत्म हो जायेंगे। तो आवश्यकता इस बात की है कि उनकी आवश्यकता के अनुसार उन्हें सामान मुहैया करे एक पर देश रिजर्वेशनमेंट्स, एक प्रत्यक्ष रिजर्वेशनमेंट्स खाली ऐसा नहीं कि केवल गणना के लिए, बनाने के लिए दें कि हम उनको सामान दे रहे हैं। चार सौ ग्राम चीनी एक व्यक्ति को मिलती है जैसा मैंने कहा, इसके माने हैं कि गांव के अधिकतर लोग अधिकतर अपनी आवश्यकता की पूर्ति बाहर से ही करते हैं। हमारे सस्ते गल्ले की दुकान से नहीं करते हैं और दूसरी बात यह है कि जहां तक हमारी दुकानों की व्यवस्था का प्रश्न है, सब सामान एक साथ नहीं मिलता है। अगर चीनी है तो पत्ता चलता है कि गेहूं नहीं है, गेहूं है तो

दूसरी चीजें नहीं हैं। तो बारबार अनाज को खाना पड़ता है। यह बारबार की बोझ धूप तो शहरों में भी है। लेकिन गांवों में खाना खाना प्रभाव है। वहां गरब खोप है आम करते हैं वे आम करें कि दस बार हफ्ते में लाने में खड़े रहें। तो हर सामान जो मुहैया होना चाहिए, उपलब्ध होना चाहिए, वह एक साथ होना चाहिए और उनको मिल जाना चाहिए।

अभी कुछ महाने पूर्व एक सैम्पल रबें किया गया था, तो यह पाया गया कि हमारे देश में जो तकनिकी वितरण प्रणाली के अभाव में खरीदने वाले सस्ते गल्ले का दुकानें हैं, उनमें चीनी 92 प्रतिशत दुकानों में उपलब्ध रहता है, सबके दौरान 92 प्रतिशत दुकानों में चीनी पाई गई, 80 प्रतिशत दुकानों में चावल पाया गया, 67 प्रतिशत दुकानों में गेहूं पाया गया, 53 प्रतिशत दुकानों में मिट्टी का तेल पाया गया, 52 प्रतिशत दुकानों में पाम आयल या दूरि एंडबल आयल पाये गये और जहाँ तक सूजी, मीटा वगैरह का ताल्लुक है, वह 17 प्रतिशत दुकानों में पाया गया।

तो अब अगर मिट्टी का तेल 53 प्रतिशत दुकानों में है, (व्यवधान) यह पूरे देश भर में सैम्पल सर्वे किया गया है।

श्री जगेश देसाई (महाराष्ट्र) : अर्बन में कितना है ?

श्री पशुपति नाथ सुकुल : मुख्यतः वह रूरल में नहीं होगा, अर्बन में होगा। कामतसेल हमारी बात है कि इन्होंने जो किया भी है, तो शहरों में तो आपको फिर गेहूं चावल, चीनी मिल जाएगी, लेकिन गांवों में तो इसका माने हैं कि बिल्कुल नहीं मिलेगा। अगर 53 प्रतिशत दुकानों में मिट्टी का तेल है, तो लगभग आधी दुकानों से जो कवर होते हैं, चीजें पाते हैं, उनको कहां से मिट्टी का तेल मिलेगा ?

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : 52 प्रतिशत तो राशन कार्ड है।

श्री पशुपति नाथ सुकुल : वह तो मिट्टी के तेल में है, लेकिन शहर में ऐसा नहीं है। वह तो चार सौ ग्राम प्रति व्यक्ति प्रति मास है। जो इसलिए आवश्यकता इस बात की

[श्री पशुपति नाथ सुकूल]

है कि हमारी जो सार्वजनिक वितरण प्रणाली है, इसके अन्तर्गत चलने वाली दुकानों में जितनी भी चीजें स्वीकृत हैं, वह सब चीजें समाप्त होने पर रहनी चाहिए और एक भागमिलाने चाहिए। गोबों से यह 9.5 बार अधिकतर आइ है और बहुत जगह से यह होता है कि वहाँ के जो दुकानों के मालिक लोग हैं, वह बजाए शुरु में लेने के अपना कोटा महीने के आखिरी हफ्ते में उठाते हैं। आखिरी हफ्ते में कोटा उठाने के माने हैं कि लेने वाले के पास पैसा नहीं है, वह लेने नहीं।

नतीजा है कि वह फर्जी राशन कार्ड में उसको दिखा करके एण्ट्री करके वह सारा सामान बाहर खुली मार्केट में ब्लोक में बेच दिया जाता है। तो इस पर कठोर नियंत्रण होना चाहिए और हमारे जो दुकानदार हैं उनको मजबूर किया जाना चाहिए कि वह अपना सारा कोटा आखिरी हफ्ते के बजाए महीने के पहले हफ्ते में उठाये ताकि जब जनता के पास पैसा है, गरीब लोगों के पास पैसा है, तो उस पैसे से वह अपना सामान वहाँ जाकर खरीद सकें।

आवश्यकता इस बात की है कि आज जो जमाखोरी या कालाबाजारी का प्रश्न हो रहा है, आवश्यक वस्तुओं में यह खत्म होना चाहिए। हमारी सरकार इस विषय में सतर्क है और वहाँ तक कालाबाजारी या भ्रष्टाचार का तात्लुक है, अभी जैसा हमारे साथी कह रहे थे कि उन्हें मालूम नहीं है, लेकिन मुझे मालूम है कि समय-समय पर हमारा जो भारतीय बाजार निगम, फूड कारपोरेशन आफ इन्डिया है, इसके भी तमाम लोगों के यहाँ छापे सारे गये और लोग पकड़े गये जो भ्रष्टाचार में लिप्त हैं। अभी छायाद इसी महीने में या पिछले महीने में अखबार में था कि हरियाणा में बीस फूड इन्स्पेक्टरों सस्पेंड कर दिये गये हैं भ्रष्टाचार के कारण। तो समय-समय पर जहाँ पता चलता है, यह सरकारें कार्यवाही कर रही हैं, लेकिन भारतीय खाद्य निगम में बड़े पैमाने पर अनाज की चोरी और हेरा-फेरी होती है और काफी हद तक नुकसान होता है। उसके लिए वहाँ भारतीय खाद्य निगम में व्याप्त भ्रष्टाचार जो है, वह जिम्मेवार है।

मुझे तो यह सुनने को मिला था कि वहाँ—कुछ समय पहले की बात है कि अक्षय से लेकर नीचे तक भ्रष्टाचार भरा हुआ है। अब तो वह अक्षय नहीं है जो उस समय थे, लेकिन भारतीय खाद्य निगम के बारे में जितना कम कहा जाए, उतना ही अच्छा है। इतना अधिक इसमें भ्रष्टाचार है, इतना अधिक अनाज का छिंजन है, यहाँ पर तरह-तरह से काम लिया जाता है। पुराना स्टॉक यहाँ मेंटन किये रखते हैं, नया स्टॉक यह बेचते रहते हैं। नतीजा यह है कि पुराने स्टॉक का गेहूँ सब जाएगा, खराब हो जाएगा और उसका नुकसान सरकार को, जनता को उठाना पड़ेगा। तो खान तौर से जहाँ तक फूड कारपोरेशन आफ इंडिया या भारतीय खाद्य निगम का प्रश्न है, उसके मामले में हमें काफी देखरेख करनी चाहिए और पता लगाना चाहिए कि वहाँ पर कौन-कौन भ्रष्टाचारी हैं, कैसे हैं?

जो सरकार ने दिखा निर्देश दिये हैं सार्वजनिक वितरण प्रणाली के मामले में, जैसा मैंने कहा, उनमें से मुख्य-मुख्य निर्देश यह हैं . . . और अधिक सस्ते गल्ले की दुकानें खोली जाएं और इन्हें अवश्य खोला जाना चाहिए। खास तौर से जो दूर-दराज के क्षेत्रों के जो लोग हैं उनके लिए इसकी व्यवस्था होनी चाहिए जो पिछड़े हुए क्षेत्र हैं वहाँ इसकी व्यवस्था होनी चाहिए। भंडारण और परिवहन की सुविधाओं का सुधार होना चाहिए। इसमें जो सब से बड़ी बात कही गई है वह यह है कि ब्लाक, जिला और राज्य के स्तर पर मोनिटरिंग होनी चाहिए। आज यह प्रणाली खास तौर से फेल हो रही है और ठीक से काम नहीं कर पा रही है। उसकी कमी है। अगर ब्लाक, जिला और राज्य के स्तर पर यह मोनिटरिंग का काम हो जाए तो मैं समझता हूँ कि ये सारी कमियाँ ठीक हो जायेंगी। इसलिए यह काम बहुत जरूरी है। दूसरे यह भी कहा गया है कि जहाँ तक अनाज के आवंटन और वितरण का सवाल है उसके लिए जिला स्तर पर योजनायें बनाई जाएं, यह बहुत अच्छी चीज है। कितना अनाज आना है कितना वितरण होना चाहिए, इसकी व्यवस्था होनी चाहिए। ये गाइड लाइन्ज बहुत ही अच्छी हैं। जहाँ तक कमियों का सवाल है सरकार इन्हें धीरे-धीरे दूर कर रही है और करेगी। लेकिन आवश्यकता

इस बात की है कि उपभोक्ताओं का एक मूवमेंट खड़ा हो, उनका एक संगठन बने और उनकी अपनी समितियाँ हों या जो जा करके निरीक्षण कर सकें, जांच कर सकें। ऐसी निगरानी समितियाँ हों जो समय-समय पर जाकर निरीक्षण कर सकें। यह बहुत अच्छी बात होगी। जैसा गांवों का सवाल है, वहाँ पर जो ग्राम पंचायतें हैं उनका यह अधिकार होना चाहिए कि वे दुकानों का निरीक्षण कर सकें। यदि वहाँ पर कोई बदमाशी हो रही है तो वे उसका पता लगा सकें। एक और शिकायत सुनने में आई है। वह यह है कि दुकानों पर चीजें कम तौली जाती हैं। लोग चीजें लेकर चले आते हैं। वहाँ पर वरीफिकेशन का कोई साधन नहीं है। इसलिए कम तौल करके भी काफी दुकानदार गरीब और अशिक्षित भाइयों को परेशान करते हैं। यह भी सरकार की बहुत अच्छी योजना है कि इन दुकानों में जो काम करने वाले कर्मचारी हैं उनको प्रशिक्षण दिया जाए, उनको ट्रेनिंग दी जाए। जहाँ तक इस वर्तमान साल का सवाल है शायद इस तरह के 45 ट्रेनिंग कैंम्प सरकार ने संगठित करने हैं। यह सही बात है कि कर्मचारियों का प्रशिक्षण होना चाहिए ताकि हानि भी कम से कम हो और जमाखोरी तथा कालाबाजारी भी न हो और साथ ही सब को समय पर चीजें उपलब्ध हो सकें। इसके साथ ही मैं भी यह भी कहना चाहूंगा कि अत्यावश्यक वस्तुओं में ऐसी बहुत सी वस्तुएँ हैं जो कि इन दुकानों से नहीं मिलती। किसी जमाने में मिला करती थीं लेकिन आज नहीं मिल रही। जैसे दाले हैं या गुड़ है या नमक है या घाफके बच्चों के लिए कागज-कापियाँ और स्टेशनरी का सामान है। पहले तो कहा गया था कि मार्केट टायर और ट्यूब भी वहाँ पर मिलेंगे लेकिन अब नहीं मिल रहे। आज तो घर-घर में साइकलें हैं, इसलिए सब को टायर व ट्यूबों की आवश्यकता रहती है। अगर निर्धारित मूल्य पर टायर और ट्यूब मिल सकें, नमक मिल सके तो यह बहुत अच्छी बात होगी। पिछले वृहस्पतिवार को एक विशेष उल्लेख के द्वारा मेरठ जिले के नानपुर गांव की ओर नैने सदन का ध्यान खींचा था, जहाँ तक कि 70 प्रतिशत प्रावादी घेघा रोग की शिकार है। अगर वहाँ पर आयोडाइज्ड नमक मिलता होता तो वहाँ पर ये लोग प्राज घेघा रोग से पीड़ित नहीं

हों और वे इस रोग से बच जाते। इसलिए इन दुकानों से आयोडाइज्ड नमक भी मिलना चाहिए ताकि लोग अपनी आवश्यकता की सभी चीजें वहाँ से प्राप्त कर सकें।

अभी कुछ दिन पहले हमारे पांजा जी ने लोक सभा में कहा था कि हम कन्ज्यूमर प्रोटेक्शन कानून जल्दी लायेंगे जिससे कि उपभोक्ताओं की सुरक्षा मिल सके। इस तरह का कानून हम बनायेंगे। इसलिधे इस तरह का कानून बहुत ही स्वागत योग्य चीज है और मैं चाहूंगा कि हमारी सरकार जैसा कि पांजा जी ने कहा है कि वह कन्ज्यूमर प्रोटेक्शन ला के बारे में सोच रही है, यह बहुत अच्छी चीज है और जल्द से जल्द दोनों सदनों के सामने इस कानून की रूप रेखा आनी चाहिए ताकि हम उसको देख सकें। दान्यवर, इसी महीने में अखबार में एक न्यूज आइटम पड़ा है कि पंजाब में आदिवासी की सरकार ने यह गुप्त आदेश जारी किया है कि राशन की दुकानें जो हैं, वे केवल सिख लोगों को ही दी जायें, अब मैं जानता नहीं यह कहाँ तक सही है या कहाँ तक गलत है। अखबार में यह पढ़ने को मिला है और वह भी भारतीय जनता पार्टी के एक नेता की ओर से ऐसा कहा गया है। अगर ऐसा है, तो यह गलत चीज है। राशन की दुकानें देने में किसी जाति या किसी धर्म को महत्व नहीं देना चाहिए बल्कि जो दुकानें चला सकें, जो अहंताओं को पूरा करते हों, ऐसे लोगों को यह दुकानें दी जानी चाहिए। मैं निवेदन करूंगा कि सभी माननीय मंत्री पंजाब सरकार के इस मामले की जांच करेंगे... (समय की घंटी)....

एक चीज और कहूंगा, हालांकि कानून है, आदेश है कि जो भी चीजें हैं, उनकी मूल्य सूची प्रवर्धित की जाये। अब शहरों में तो हो जाती है, लेकिन मुझे सुनने में आया है कि प्राइस-लिस्ट गांवों की दुकानों पर प्रवर्धित नहीं की जाती है विशेष रूप से। एक तो वहाँ के लोग पढ़े-लिखे नहीं हैं और दूसरे यह प्राइस-लिस्ट प्रवर्धित नहीं होती। मैं सरकार से

or
 [भा. पशुपालन न.श. सुकुल]
 निवेदन होगा कि वह भा. श. सुकुल
 के क्षेत्र, इन दु.ाना का जो चर्जे का जोला
 है उनका प्राइजनलस्ट शुड वा प्रायर्ली
 डिप्लेट, वहाँ पर सुचः होना चाहिए
 ताकि प्राइरः लागू रहे जिन लके कि किस
 चाजः का क्या मूल्य है? इन शब्दों के
 साथ ही इतः विवेक का समर्पन करता
 हूँ।

SHBI N. RAJANGAM (Tamil Na-
 0: Mr, Deputy Chairman Sir, The
 Essential Commodities (Amendment)
 AU, 1986 deserves to be welcomed
 and supported. The economically
 backward people the Poor people and
 the middle class people in our country
 can afford to buy essential commodities
 from the fair price shop only. The poor
 people living below the poverty line,
 the workers living on their daily wages
 after a day's hard work, are the ones
 who are to benefit most from this Bill.
 So, keeping these poor people in view
 this Act was passed in the year, 1955.
 I appreciate the Government for
 introducing this Bill. However,, there
 are many more responsibilities which the
 Government has to undertake in imple-
 menting this Bill. The essential com-
 modities or foodgrains are to be purcha-
 sed first and then stored in a place till
 they reach their destination. So, proper
 care of the commodities has to be taken
 until they reach the right place. The
 proper distribution and delivery of these
 commodities is also very essential. The
 main objective of the Government is to
 see that the purchased stocks are pro-
 perly distributed and they do reach the
 poor people through these fair price
 shops. But is this objective being
 achieved? When we think, about it,
 we realise the problems in achieving
 this aim. As all of us are here to co-
 operate with the Government in intro-
 ducing or amending Bill's, the respon-
 sible persons in the State Govern-
 ments should also welcome these laws
 and co-operate with the Govern-
 ment in their implementation. Thus
 alone, the aim of the Govern-

ment will be fulfilled. The concern
 that we show here in the House, does
 not last long. We do not show any
 interest when we step out of the
 place. If we continue to have the
 same concern then alone we can con-
 tribute most in the implementation
 of the laws.

For example, there are so many Acts
 passed by the Parliament. Every
 Act takes its own time before it is
 actually implemented. And when
 the time of its implementation does
 come, it needs to be amended. As
 the times change, there is a need to
 amend the original Act in accordance
 with the circumstances. But this
 particular Act was passed in 1955
 and was amended in 1976. Again,
 now in 1986, it needs to be amended
 further. Why? What is the reason?
 It is because of the unequal distribu-
 tion of the stocks of essential com-
 modities. This malpractice is prevalent
 not only in Tamil Nadu but all over
 India. The essential commodities like
 rice, wheat, sugar and edible oils
 which should be made available to
 the poor at a lower price through the
 fair price shops, are in fact
 not reaching the poor people
 at all. Although there is some
 improvement in the functioning of
 these fair price shops in Urban areas
 yet their functioning needs a lot of im-
 provement in rural areas. It is rumoured
 that essential commodities meant
 for sale at fair price shops are sold
 at higher prices in rural areas. The
 stocks are hoarded, artificial scarcity
 is created and commodities are sold
 at a higher price. Although such
 complaints are received from almost
 every village there is no improve-
 ment so far. Even today we hear a
 number of rumours about the im-
 proper distribution of the stocks.

We may make any number of am-
 endments in the Acts, but there will
 not be any improvement unless we
 extend our fullest co-operation. Our
 country is a democratic country and
 we ourselves from the Government.
 So we ought to co-operate with the pro-

Implementation of these laws. I would like to mention here what was once said by our leader Sri Anna-kuichai. Just two or three years after independence there was a drought in Kashmir. There was a proposal to import wheat from America at the price of Rs. 3 per Kg. and sell it at Rs. 2 per Kg. Then the Government would be incurring a loss of one rupee per Kg. But our leader said even then we should not hesitate to import the wheat. Every person should have food to eat. This should be the attitude of the Government. It should attend to the needs of the poor and see that the essential commodities reach them at a fair price.

In order to help the poor people this Act was passed. The implementation of the same plays a vital role and hence the Government should concentrate on the proper implementation of these laws. I think this is the opinion of all the other members also.

The Police department is in charge of detecting the corrupt persons and there is a lot of delay in this matter. In order to avoid this delay some other authorised persons may be appointed and given Vaidya authority to detect the persons engaged in corrupt practices. The amendment says that some authorised Officers of the Central and State Governments are to be appointed to make a report to the special Courts. The amendment is a good one. I welcome it. But the delay should not become more than what it was earlier and I request the State and Central Governments to see that the Act as amended is properly implemented. I lay more stress on the implementation. Once again I welcome this Bill and conclude my speech.

Thank you.

SHRI JAGESH DESAI; Mr. Chairman Sir, I rise to support the Essential Commodities (Amendment) Bill. Before going into the merits of this Bill, I would like to draw the

attention of the hon. Minister to the fact that in the month of May this year, during a Special Mention I had cautioned the Government to take steps to arrest the rise in the prices of edible oils. At that time the price of groundnut oil was Rs. 16.00 per kilo. And today, within two months, it has gone up to Rs. 23.50. That means there is an increase of 50 per cent in the price of groundnut oil. At that time I had mentioned that there was a failure of crop in the whole groundnut belt of Saurashtra. At present even middle class families find it difficult to buy edible oils. Forget about the poor. They cannot buy edible oils at all. Even the middle class families have to shed tears when they buy groundnut oil and other edible oils. What action has the Government taken after I had cautioned the Government regarding the price of edible oils? At that time, I had also mentioned that the prices of groundnut oil and other oils would go up so high that what happened during the Janata regime in regard to onions and what happened during the Congress regime in regard to sugar prices, would happen regarding edible oils. In Bombay 150 tonnes of oil was coming daily. It has now dwindled to only 10 tonnes per day. The prices are still going to go up. Some State Governments have imposed an informal ban on the export of groundnut oil. Andhra Pradesh has done the same thing. Sir, whether it is groundnut oil, sugar or any other item, they all belong to the whole of the country. No State Government should be allowed to have an artificial ban on any item going out of that State to another State. We are all Indians. If any suffering is here, let us all suffer equitably. No State should have any kind of a Government must give directions to ban on any item going from that State to another State. The Central Government must give directions to the State Governments that there should be free flow of all items thro-

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throughout the country and there should not be any artificial barrier.

SHRI P. BABUL REDDY (Andhra Pradesh): They cannot do it without the approval of the Central Government.

SHRI JAGESH DESAI: I would like to know what the Central Government has done in this direction, whether they have given any directions to the State Governments to stop this.

Regarding edible oil, I would like to say that the crop year starts from November, when the new crop comes in. But some crops come from the area of Pollachi in August. I would like to draw the attention of the Government to the fact that there also groundnut production has been much affected. In Pollachi the normal crop in the month of August is 58,000 tonnes. This time, the production is only 20,000 tonnes. As such the Government must take action from now on because the real difficulty will arise now, from the month of August the festival season will start. There will be Ganesh Utsav in Maharashtra. It will be followed by Puja. And then Diwali will come. I had cautioned the Government already and again I want to warn the Government that if proper actions are not taken from now on, then the prices of groundnut oil and other oils will go up so high that people, instead of celebrating festivals, will have to shed tears. That is why I would like the Government to come out with a plan and put it before the House so that the poorer sections get some relief. They buy some edible oil only during the festivals. They have no money to buy edible oil in the normal course. That is why we have to see that this additional quota which you are going to give reaches the rural areas, the remotest parts of the country. If that is not done, then I fear that they will not be able to enjoy even for one or two days.

which they normally enjoy.

That is why the Government should come out with an action plan now itself. I am happy for the month of August the Government has increased the quota of imported oil to be distributed through our public distribution system from 60,130 tonnes to 75,080 tonnes. But this must be reserved for those rural areas and those areas which are remote; at least let them have some oil during the festival season. For that purpose the Government must have some mobile shops. Regarding public distribution system I want to know how many items have been increased in the last ten years. In 1975 four or five items were given through our public distribution system—wheat, rice, kerosene, sugar and controlled cloth. What has the Government done to increase the items of day-to-day consumption for distribution to the people? The Government should take some bold steps for that purpose. The industries which are producing consumer goods like washing soaps, match boxes and such other items of daily consumption—why don't you impose some kind of a levy on them, on their production? Take the levy quota from them and distribute it through the public distribution system. Then only you will be able to expand the items. Since 1975 you were saying that we are going to increase the items. But nothing has been done so far. The Government should, therefore, impose some kind of a levy on these items from the industries and these items should be sold through the public distribution system.

Secondly, we have a good number of fair price shops. I would like to ask the Minister where these are situated, what the distance is. The consumer has to travel long distance, sometimes ten miles away. How are the poor for whom the fair price shops are intended, to reach those shops? That is why on the last occasion also. I had suggested that there should be mobile shops to be run by the Government or Governmental agencies;

•therwise, the poor people cannot ever hope to get the benefit of these fair price shops. A mobile shop can go to different places giving them prior notice, stay at each place for two hours or so and cater to the people's needs. They should go with full stocks to each place. Then only the poor people can get the benefit of these shops, then only they can get some amount of solace from your distribution system.

As regards sugar, sugar production has gone up this year. Sugar production during this time of last year in the first fortnight of May 1985, was 84,000 tonnes. This year in the first fortnight <=>£ May it is 1.61 lakh tonnes. That means, the production had doubled. Last year up to mid-May 1985 the total production of sugar was 59 lakh tonnes. This year it is 67 lakh tonnes. Even then sugar prices are going up but the farmers are not getting the benefit of those prices. Who is profiting from this kind of rise in prices? Today the sugar price in retail is more than Rs. 6.50. Why are the sugar prices allowed to rise when farmers are not getting any benefit? I would request the Minister to have some monitoring. From 4th July 1986 wheat is given at Rs. 222 per quintal. But what is the price available in the market? What is the Government doing? Is there any system of monitoring? When you are giving certain items which are sold out, you must have a monitoring system to find out at what prices those items are sold in the market. I would like to say that every State must have some kind of a monitoring in respect of at least ten or fifteen items of daily consumption and it should be on the wholesale prices, on the retail prices and the difference between the two. If in the retail trade the prices are more than what normal profit you want to give to the retailers, then you have to take action. Otherwise, there is no use. I would say that this is the H. Toody law, the Essential Commodities Act. But it is not being implemented properly. If it is implemented properly and if proper monitoring is

done by the Government, at least in the cities and towns and taluk headquarters; then you can expect some improvement. I am monitoring about towns and taluk headquarters because once you can control the prices there, you can control them in the other areas as well. That was done in the state of Maharashtra in 1975. In the city of Bombay we have done it and we saw to it that if anybody was profiteering, action was taken. But, Sir, nowadays, the inspectors get their 'haphtas' from the shopkeepers. If they do like this, then how are things going to improve? That is why, Sir, Panditji had told that blackmarketeers should be hanged from the nearest pole. By that what he meant was that strict action should be taken against profiteers and blackmarketeers and hoarders and that is why I say that the Government must take action ruthlessly against the hoarders and blackmarketeers who squeeze the consumers and the poor people. If this is not done, then I think the whole system will collapse. (*Time Bell rings*). Sir, I would like to make only three or four points more and then I will finish my speech. (

Now, take the case of pulses. Let the people have dal and roti. Now you are giving wheat. The poor people and the middle-class people cannot have the luxury of vegetables. They only want dal with roti. Today, the prices of pulses are soaring very high. The price of *arhar* dal is more than Rs 7 per kg and of the *moong dal* is Rs. 5 per kg. and that of *masoor dal* is about Rs 6 per kg. Like this the prices of the pulses are going up. But the production of pulses is stagnant for the last ten years. The Government must come out with a scheme for more production of pulses. Till then, I think, if not in all the areas, if you cannot do it in all the city areas at least in the rural areas and in the remote areas, you should give pulses to the people through the ration shops. If the

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done, then the poor people can have their dal and roti. Otherwise, they will not get *dal* for their *roti* and they cannot purchase oil at all and they have to content themselves with namak only! Let us at least give them dal. I only party to the honourable Minister: Please extend your scheme at least to pulses, and see that this is supplied, if not in all the cities, at least in the rural areas, in the ration shops. If this is done, then I think the Government will be doing what is to be done for the poor people.

Then, with regard to groundnut oil and other *oils*, you must take action. The hoarders must be punished severely. I know that it is not in the hands of the Central Government. As regards the Essential Commodities Act, I know that it is the responsibility of the State Governments. But the monitoring should be done by the Central Government to see that the wholesale prices do not rise very high and the retail prices do not rise very much at least in the principal cities and in cities having a population of five lakhs or more. If this is done at the Central level, then I think you will have a correct picture of what is going on in this country. This will have a great impact on the State Governments also. (*Time Bell rings*). They may also have this kind of a machinery.

I will now come to one aspect of the Bill. You have now kept the interest rate at 15 per cent on the arrears that should come to the Government. Who is going to pay the arrears? Nobody is going to pay that because he is borrowing the money and he has to pay 15 per cent interest. Nobody is going to pay this. You have made it from six per cent to fifteen per cent I think you have to increase it. Otherwise this will not serve the purpose, Then I would like

to say that it is good that you have given powers to the officers also to lodge complaints. Under this Act, previously, Sir, the powers were with the police only. But, you have to see also that the officers who are entrusted with the work go round the areas and find out who the hoarders are and then they should lodge complaints and you have to see that proper action is taken. If proper actions are taken and if we all co-operate, then the results will be there and the poor people will get relief.

MR. DEPUTY CHAIRMAN: Mr. Maheswarappa, the time allotted for the party is 5 minutes

SHRI K. G. MAHESWARAPPA (Karnataka): Mr. Deputy Chairman, Sir, in this Bill it is proposed to amend certain sections of the Essential Commodities Act. Sir, the Planning Commission, in the year 1973 appointed a Committee to go into the essential commodities and the articles of mass consumption. That Committee submitted its report in the month of August, 1973, recommending certain specific measures to be taken in regard to several essential commodities. The Government has now come forward with a Bill proposing certain amendments which are not far-reaching. We expected the Government to come forward with a comprehensive Bill dealing with distribution and control of prices. Recently, on 23rd of this month, the hon. Minister of Food and Civil Supplies, lowering a question on the floor of the House, admitted that there has been a rise in the prices of all the essential commodities for the last 12 months. What is the impact of this rise in prices on the common man and people below the poverty line? We may have sufficiency of foodgrains in our country. But millions of people cannot afford to purchase essential foodgrains. It will not be out of place to mention that in Karnataka more than 30 lakh families have been given ration cards. They can purchase essential foodgrains at a subsidised rate. The

State Government is spending several crores of rupees on it. I am tola that the same scheme is prevalent in Andhra Pradesh. As my other friend said, the Central Government should concentrate more on providing essential commodities and articles of mass consumption at reasonable prices to the common man in every State. Even if hundreds of crores of rupees are spent on it, it is worth spending them. Therefore, instead of having superficial amendment? like this, let the Government serious^ think of subsidising and controlling prices. I do not want to deal with any specific item of the commodity. But it has been admitted by the hon. Member from the ruling side and he has very well put it that th° prices lave gone up. During festival season, our women folk shed tears. Recently, we welcomed ihe hon. Prime Minister. If he accepts the policy of subsidising foodgrains for the poor people, it will be good. What ire the specific measures proposed? Under these circumstances, to control prices te one of the objectives of there legislations. The Price Control Act and all these amendments are no bar on prices.

Now, coming to the Amendment, they want to substitute a new section to Section 6E. Formerly, the courts were barred from making any orders to dispose of articles seized by virtue of Section 3 before they have been confiscated. Now, the courts are further barred in regard to the disposal of packages or conveyances or vehicles or animals. In the earlier Rc- tion, there was no provision for disposal of the seized vehicle- OT the animals or the packages. Now, they have provided that the court has no jurisdiction. There will be some difficulty. Suppose a *bona f.de* vehicle transports contraband goods. Unnecessarily the vehicle wiH ba seized and put to difficulties. Secondly, in regard to Section 12AA, formerly the court could take cognizance cf an offence only on a police report submitted under Section 163(2) of the Cr. P. C'. The Criminal Procedure

Code was followed earlier. Now, there is a_n anomaly. T_n addition to that, the court can take cognizance of a complaint made by an officer. Now the intention is to get the ciiminal law put into motion by virtue of a police report or a complaint made oy an officer. They should keep either this one or the other.

AN HON. MEMBER: Both will be there.

SHRI K. G. MAHESWARAPPA: This will be there in addition to what was there earlier. And, in fact, the persons who are involved in this will have to bribe both the police and the officers. Sir, I am sorry to say that the Civil Supplies Department is rampant with corruption. It is a fac* that on the national highway, at every strategic point, the officers will be there and they will seize these things. But how many lawyers will go there and how much corruption will be there just to get the commodities released? What about the seized goods? What about the seized vehicles? The process is very complicated. You make the process very simple. The moment you see that it is a *bona fide* vehicle, it should be released on the spot. They should not unnecessarily harass the *bono fide* transport operators because in orde." to have a stringent law, you are punishing innocent people on many an occasion. (Time bell rings). The law should be very simple. There should be no scope for corruption. Either it should be a police report or a complaint. There should be a special cell to deal with the complaints and for prosecuting the offenders (Time bell rings) So far as the other two amendments are concerned, I have no objection. I agree with them. Instead of 6 per cent, it shall be 15 per cent. The arrear is recovered as if it is a land revenue, as if it is a public demand. We have no objection to them. They are very necessary.

On the whole, with this reservation. Sir, I support this Amendment Bill.

श्री सुखदेव प्रसाद (उत्तर प्रदेश) : मान्यवर उपसभापति महोदय, मैं एशोसिएल कमोडिटीज अमेंडमेंट बिल का सपोर्ट करता हूँ। यद्यपि इस बिल में बहुत सारे ऐसे प्राविजंस हैं जिससे दोषी व्यक्तियों को सजा दी जा सकती है लेकिन कुछ चीजें ऐसी हैं जिसके लिये आवश्यक था कि इस बिल में अमेंडमेंट लाये जाए और जिसका जिक्र हमारे माननीय मंत्री जी ने अपने बयान में किया है। यह तो कानून और व्यवस्था की बात है जिसके तहत इन दोषी व्यक्तियों के खिलाफ कार्यवाही करना है या उसमें क्या सुधार करना है लेकिन एक बात मैं जरूर बतलाना चाहता हूँ कि जहाँ तरु गाड़ियों और दूसरी चीजों को डिटें करने का सवाल है वे कभी-कभी थानों और दूसरी जगहों पर इतने दिनों तक डिटें रखे जाती हैं कि या तो उनका सामान गायब हो जाता है, या सड़ जाती है या वे गाड़ियाँ खराब हो जाती हैं। फिर उसके बाद एक बात और भी है कि इस तरह की पकड़ों गईं चाँजे जो होता है उसमें से प्राक्का पुलिस वाले खा जाते हैं या उनको ब्लैक मार्केट में बेच दिया जाता है और जो कुछ चाँजे थोड़ा बहुत बचती हैं उसको स्टार में दिखाया जाता है। उपसभापति महोदय, यह एक असलियत है जिसके तहत मैं चाहता हूँ कि माननीय मंत्री महोदय इस बात को और जरूर ध्यान दें। लेकिन साथ-साथ इस बात को भी देखें जिसको इन्होंने अमेंडमेंट में लाया है यह अधिकांश केवल पुलिस को न दे कर अपने अफसरों को दे या कोई इस तरह की कमेटी बनाये जो ऐसी चीजों को पकड़ कर के पुलिस में उसकी रिपोर्ट दर्ज करावे और उजागर नाप-तोल करा कर उसको कस्टडी में दें। तो यह एक अच्छा विचार इनका रहा जिसका मैं तहेदिल से समर्थन करता हूँ।

MR. DEPUTY CHAIRMAN: You can continue after lunch. Now, we adjourn till 2.30 P.M.

The House then adjourned for lunch at thirtyone minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past wo of the clock. The Vice-Chairman (Shri H. Hanumanthappa) in the Chair.

SHRI GHULAM RASOOL MATT (Jammu and Kashmir): Sir, I take the opportunity of congratulating you and assure you of all co-operation from our side.

SHRI PUTTAPAGA RADHAKRISHNA (Andhra Pradesh): Sir, I also join him in congratulating you.

SHRI CHITTA BASU (West Bengal): Sir, you should be liberal to us.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We continue with the discussion on the Essential Commodities (Amendment) Bill, 1986. Shri Sukhdev Prasad to continue his speech.

श्री सुखदेव प्रसाद : वाईस चेयरमैन सर, सबसे पहले मैं आपको कृती प्रहण करने के उपलक्ष्य में बधाई देता हूँ। मुझे प्राणा है कि आपके संरक्षण में इस सदन का काम सुचारु रूप से चलेगा। उपसभापति महोदय, जैसा कि मैंने जिक्र किया है कि इशोसिएल कमोडिटीज अमेंडमेंट बिल में जो संशोधन हमारे माननीय मंत्री जी ने पेश किये हैं वे मेरे ख्याल से इतने इम्पोर्टेंट हैं कि इनका अति आवश्यक था। दूसरी चीज, जिन बातों का मैंने जिक्र किया उनके अलावा मैं एक बात और कह देना चाहता हूँ और वह यह कि जो ड्यूटी किसी कलिप्रैट पर या किसी ऐसे व्यक्ति पर जो अभियोग का दोषी हो, अगर किसी किस्म के बकाया है तो पहले यह था कि वे काफी दिनों तक दरखवास्त देकर मोहलत लेकर चलते रहे। उसका लाभ उठाते रहे। लेकिन इस बिल के द्वारा अब उस पर पूर्ण प्रतिबंध हो गया है कि कम से कम उसको 15 प्रतिशत इंटरेस्ट पे करना पड़ेगा और उसको वसुली लेट रेवेन्यू की तरह से की जायेगी। मेरा ख्याल है कि यह स्वागत योग्य अमेंडिंग बिल है, और इसका होना आवश्यक है।

इस सिलसिले में मैं दूसरी चीज निवेदन करना चाहता हूँ क्योंकि वह इससे संबंधित नहीं है, लेकिन फिर भी यह इसी आवश्यक है कि उत्तम स्वीकृत करना मुनासिब समझता हूँ।

श्रीमान्, आप नेपाल बार्डर को ओर ध्यान दें। नेपाल बार्डर में उत्तर प्रदेश से लेकर बहराईव तक के जिले पड़े हुए हैं। उत्तर प्रदेश के ऐसे जिले जो हैं, बम्तो, गोरखपुर, बहराईव और बिहार के कुछ जिले इस तरह के हैं, जहाँ पर सरप्लास गल्ले की पैदावार होती है, लेकिन ब्रॉड-मार्केटिंग टर्कों पर लाद कर वह गल्ला कुछ बार्डर पर जो हमारे अधिकारी हैं, उनसे साठगांठ करके वह गल्ला नेपाल की ओर ले जाते हैं। वहाँ वह डपोढ़े दाम पर उसको बेचते हैं और वह गल्ला वहाँ से फिर चीन को जाता है और चीन अपनी फौज और अपने दूसरे लोगों के खाने-पीने के लिए वह गल्ला इस्तेमाल करता है। हमारे ही देश का गल्ला और हमारे ही खिलाफ वह इस्तेमाल हो, मैं समझता हूँ कि यह हमारे देश के लिए बड़े दुर्भाग्य की बात है। इस पर गवर्नमेंट ने कुछ चौकसी की, लेकिन थोड़े दिन तक यह चौकसी रहती है और फिर बाद को सोमा के जो अधिकारी हैं, वह उन से मिलजुल कर फिर यह गल्ला पास करवाना शुरू कर देते हैं और यह आए दिन हो रहा है, एक-दो नहीं, पचासों ट्रक गल्ला इस तरह से पास होता चला जा रहा है।

मैं माननीय मंत्री जी का ध्यान इस ओर दिलवाना चाहूँगा कि इसके लिए वह कुछ ऐसा प्रोजेक्शन गवर्नमेंट के सामने प्रोजेज करें कि जिससे यह तस्करी जो हमारी सरहद पर हो रही है, उसकी रोकथाम करे।

जहाँ तक गल्ले और राशन की दुकानों का प्रश्न है, यह तो बहुत सारा आपके सामने आया है और बहुत सारे हमारे माननीय सदस्यों ने इसकी ओर माननीय मंत्री जी का ध्यान आकृष्ट किया है, लेकिन मैं एक बात का जिक्र कर देना आवश्यक समझता हूँ और वह यह है

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कि जो चीजें असेसमेंट है, उन असेसमेंट चीजों पर कुछ दुकानों पर तो आप प्राईस कंट्रोल किये हुए हैं, लेकिन कुछ जगहों पर उन पर कोई भी कंट्रोल नहीं है। कई-कई जगहों पर तो हमने यह देखा कि गल्ले जो दुकानों पर खलेआम बिकते हैं और दूसरी जगहों पर प्राईस का जो लेबन लगा कर वह बिकपाए रहते हैं, वह गवर्नमेंट की प्राईस से और उससे कोई मेल ही नहीं खाता है और उसको चेंस करने वाला कोई नहीं है और फिर राशन की दुकानों का जहाँ तक सवाल है, एक तो सब से पहली बात यह होती है कि राशन की दुकानें जो लोकल लेबल की हैं, वहाँ के अफसर जो हैं, बिना उनकी पेट पूजा किये हुए किसी को रेकोमेंड नहीं करते और अगर रेकोमेंड करके चले गये, तो फिर जब वह दुकान खुलती है, तो उसमें न जाने कितने प्रकार के हिस्सेदार होते हैं जिनका की महीना बंध जाता है और वह वसूली करना शुरू कर देते हैं। हर महीने उनकी वसूली बंधी हुई है और उनको रक्षा मिलता है दुकानदारों के जरिए। जो आज दुकानदारों के सामने भी मजबूरी है कि अगर वह चीज को ब्लैक में न बेचे, तो कहीं से वह मुनाफा अपना कमायेगा और कहीं तक इन्हें पेट भरेगा।

तो इस पर रोकथाम होना बहुत जरूरी है। अभी एकाध जगह पर यह कहीं-कहीं पकड़ में भी आये हैं, लेकिन कुछ जगहों पर अभी इसी तरीके की चीजें चलती जा रही हैं। मैं आपको बतलाऊँ कि छोटी-मोटी गठियों में गल्ला ले खाने के लिए कुछ सूबों के अंदर उनको छूट है, लेकिन अभी हमारे गोरखपुर जिले में चले जाइये, बम्तो के अंदर चले जाइये, आपको पता चलेगा कि साईकल पर गल्ला बांध करके शहरों में बेचने के लिए जो ले जाते हैं, तो शहर की चुंगी तो छोड़ दीजिए, रास्ते में जितने थाने पड़ते हैं, हर जगह पर उनकी ड्यूटी लगी हुई है, हर जगह पर उनका पूजा करनी पड़ती है। यह क्या तमाशा है? तो मैं कहना चाहूँगा कि जो इस तरीके से ब्लैक मार्केटिंग

[श्री सुखदेव प्रसाद]

कर रहे हैं, उनके खिलाफ सख्त कार्यवाही होनी चाहिए। ऐसे स्थानों के लिए तो वह दिन-रात दौड़-दौड़ करके अपना तबादला चाहते हैं कि वहाँ तबादला हो जाए ताकि हम मजे में कुछ आमदनां किया करें तो मैं ये चीजें भी आपने जरिए माननीय मंत्री जो के ध्यान में लाना चाहता हूँ कि इनकी रोकथाम होनी बहुत जरूरी है।

द्वारा चाँच आप एडिबल प्रायल की बात करते हैं। अभी हमारे एक माननीय साधु ने उसकी देड़तों में उपसभ्यता की बात कही वहाँ एडिबल प्रायल मिन्ने का बात तो छोड़ दीजिए क्योंकि हम लोग देड़त में थोड़ा-बहुत करके सरसों या और कोई चीजें पैर करके काम चला लेते हैं, लेकिन जखरन ज्यादातर शहरों की रूत है। देड़तों में तो यह मिलने वाला है नहीं और न हमारे लिए उसका कोई प्रोविजन है गवर्नमेंट के फंड में। द्वारा चाँच जहाँ तक मिट्टी के तेल का सवाल है, मिट्टी के तेल में, जो गराबों के इस्तेमाल की चीज है, मैं समझता हूँ कि बहुत ज्यादा उभे ब्लैक-मार्केटिंग तो है नहीं, लेकिन जितना है उतने ही में लोगों को पत्रेगाना हो जात है, क्योंकि कोटा काफा देर से आता है। जैसा कि अभी हमारे एक माननीय सदस्य ने इसका जिक्र भी किया था कि महने के अंत में कोटा आता है। अगर फिसो ने देरो कर दो तो जल्दो-जल्दो में उसको अपने रजिस्टर में पूरा करके बाँको को ब्लैक-मार्केट में बेच देते हैं। मैं एक बात और बतलाऊँ कि यह या तो गवर्नमेंट का दोष है या फिर उ३ व्यवस्था का दोष है जिसके जरिए यह कार्रवाई चलता है। गवर्नमेंट ने तो बड़ा ईमानदारी के साथ पब्लिक को उपलब्ध करने के लिए गल्ला, चाँनी, कपडा और सब कुछ दिया, लेकिन, देने के बावजूद वे चीजें जनता तक पहुँच नहीं पाता हैं। इसलिए ऐसे बेईमान कार्रवारियों को दण्डित करना चाहिए जोकि आप जनता तक इन चीजों को पहुँचने नहीं देते हैं और बाँच में ही अपने मुनाफे के लिए सारा चीजों को हड़प कर जाते हैं। मैं ऐसा समझता हूँ कि यहाँ पर इस तरह का बिल हमारे माननीय मंत्री

जो लाये हैं यह तो कुछ ऐसे लोगों के लिए है जो दरअसल इन चीजों के गले को खराब-फरोका और दूरी चीजें नाजायज तरके से करते हैं। लेकिन इसके अलावा ऐसे संशोधन का भी आवश्यकता है जिसके जरिए जो राशन की दुकानें देड़तों में हैं, मिले की बात छोड़ दीजिए, मैं चाहता हूँ कि ब्लाक लेवल पर यह बिना पार्टीज का स्थान किए हुए कम से कम कुछ आर्टिमीयों की एं कमेटी बनाने चाहिए। वह कमेटी हफते में या दो हफते में कम से कम एक बार इन राशन की दुकानों की बँविय कर लिया करे। साथ ही कभी जरूरत हो तो ऐसे लोगों से भी जिनके नाम पर राशन चढ़ा हुआ है उसकी भी बँविय कर लिया करें तो बहुत सारे बाते का पता चल जाया करेगा। दोषा साबित होने पर ऐसा दुकानें घडाघड़ सस्पेंड होनी चाहिए। अगर शिकायतों पर कोई कार्यवाही हो और ऐसा होना शुरू हो जाए तो बाफ कुछ सुधार हो सकता है। ये कमेटीयों इसके लिए प्राधिकृत हों कि जिन अधिकारियों ने ब्लैक मार्केटिंग के लिए इस तरह की हरकत की है उनके खिलाफ ये लिखें और उस पर कार्यवाही हो, तब तो सुधार हो सकता है। अन्यथा ये अधिकार जिस तरह से अपनी गडी को खींच रहे हैं उस तरह से खींचते रहेंगे, गवर्नमेंट नारे सामान की सप्लाई करती रहेगी और ये लोग उसका दुरुपयोग करते रहेंगे। अमन, मैंने माननीय मंत्री जो से जो निवेदन किया उसके साथ एक बात और निवेदन कर देना चाहता हूँ कि राशन में जहाँ पर आप चावल, गेहूँ, चनी या गन्धुन, द्वारा चीजें या मिट्टी का तेल देते हैं वहाँ अगर आप संभव समझें तो दाल को भी देने की व्यवस्था करें क्योंकि दाल एक ऐसा चीज है जिसके बिना दो रोटी अथवा चावल बिसा के गले के नीचे उतरने मुश्किल हो जाते हैं। इसलिए यह बहुत जरूरत है। मैं माननीय मंत्री जो से निवेदन करूँ कि यदि यह सद्भव हो तो आप राशन में दाल भी देने की व्यवस्था करें।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूँ। धन्यवाद।

DR, G, VIJAYA MOHAN REDDY: (Andhra Pradesh): Mr. Vice-Chairman, Sir, I support the Bill for better control over illegal trafficking in essential commodities. These amendments are quite necessary and these have been introduced because there are several agencies involved in these illegal activities. As my predecessor speaker has pointed out, smuggling is going on on a large scale in which lorries and other vehicles are utilized. Naturally, the offenders should be punished and they should not be allowed to escape. Now the defaulters will have to pay a minimum interest of 15 per cent as is there in all normal transactions.

By the way, I want to ask one essential question. Is this Government prepared to take over the trade in essential commodities from the private sector and give a kind of stable base to our entire economy so that our economy will be able to serve the common man? Why are we failing? Why had we failed for so many years to act on this fundamental issue? Why have we become so very weak?

We are talking of blackmarketing, hoarding and sky-rocketing prices. As my honourable friend has just now said, in a period of two months the price of groundnut oil has gone up by 50 per cent. Today it is selling at Rs. 23.50 per kilo. Why do we allow such things? After all, a good public distribution system means that we should keep in touch with every rural family, and if we provide the essential commodities to them at controlled prices, then they can be safeguarded, the inflationary trends in the economy and the dealers in black money will be checked. But there is no will on the part of the Government. Any of these amendments will not be of much use unless there is the political will to act.

The Andhra Pradesh Government, for example, is able to supply essential commodities to all the poor people in the villages. It has been able to build up a good public distribution

system. We are able to supply rice at Rs. 2 a kilo; we are able to give cloth at 50 per cent subsidized rates; we are able to give groundnut oil at 14.50 per kilo. We are serving the people. No person and no honourable member in this House need be sorry about it. When we are doing something, appreciation must come. But, unfortunately, because the Government of India does not have any such policy, some of the Central Ministers who visit the State sometimes have stated that this is a non-productive scheme. If ours is not a productive scheme, I do not know which other scheme could be defined as productive. If a scheme which is serving the common people and keeping out the anti-social element is not a productive scheme. I do not know what else is more productive. Sometimes some other Ministers come out and say, "Well, this is our programme; we are the authors of this programme; you people have copied it; you are not doing it effectively; you are incurring great expenditure which the Central Government is meeting." Why this ambiguity, why this confusion in the mind of the Central Government? Definitely we will have to go into this question.

The Andhra Pradesh Government as well as all the other State Governments could be permitted to procure their requirements and also the Central requirements of foodgrains and other essential commodities as a notified public agency so that the gap between the procurement price and the issue price could be controlled. But the Central Government does not come forward to accept such a very genuine proposal.

So also is the single-window system of the rural credit delivery scheme. To this also the Government of India is not in a position to immediately act and give its consent. This single-window system includes credit, input supply, consumer services, supply of essential commodities, agro-processing, storage, marketing, all these particular facilities at the doorstep of the

(Dr. G. Vijaya Mohan Reddy]

villager itself. It is a total programme, under which agriculturists, the poorer sections of the society will be benefited. But even for this scheme also we do not get a ready response from the Central Government. That is why, Sir, it is high time that our country considered, after all our experience in building the society, where and how we have managed ourselves.

We thought it is a mixed economy. But essentially it has become a capitalist economy. Then it progressed to monopoly capitalist economy. Then, finally, in its present shape it is a kind of a co-ordinated agency for multinational corporations. Where are we leading to?

That is why there is no blaming the Opposition parties if we say that we do not have much belief in what you say. Unless we have good economic foundation, your other policies will be definitely wavering.

During the national freedom movement itself we were able to materially help the Spanish Revolution, we were able to materially help the Chinese people struggling for their liberation. But today as a great world power we are not in a position to materially help people struggling against the apartheid.

That is way I want to state this once more. Let us make a beginning, let us make very good beginning by taking over the trade in the essential commodities from the private sector, sures and smash black-marketing and also black-money dealers. Then we will be able to build up a self-reliant ecosomy which is essentially in the interest of the common people of our country. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); Mr. Thangabalu. Not present. Mr. Narayanaswamy.

SHRI V. NARAYANASAMY (Pondicherry) : Mr. Vice-Chairman, Sir, I rise to support the Essential Commodities (Amendment) Bill, 1S86, which

has been brought forward by the hon. Minister for Food and Civil Supplies.

In this Bill the Hon. Minister want the provision of section (C) 6A 7A and * 12 AA of the principal Act, which is to be amended. In the original Act under Section 6C, there is a provision for controlling, possession, delivery, disposal, release or distribution of essential commodities, but the materials which have been used for the purpose of transporting such objects illegally including the animals, vehicles, vessels, covering, receptacle and other things have been left out. Therefore, to give a clear picture and to make the provision more effective, this provision has been sought for / under Section 6E of the principle Act.

Under Section 7A the interest rate has been increased from 6 per cent to 15 per cent, and the amount which has to be realised as arrear of land revenue has to be considered as the amount due as public demand.

While, I support the Bill which has been presented by the hon. Minister, but I would like to submit that even though the public distribution which is one of the main components of the 20-point programme and a lot of monitoring has been done by the Central Government, yet a lot of more steps have to be taken to make the system more effective. This system has been so liberalised that the agriculturists and other workers in the rural areas and those living below the poverty line are entitled to get ration. For 500 persons one ration shbp has been opened. But, when the poor villager goes to the ration shop after 10th or 15th of a particular month, the ration shopkeeper says there is no stock of edible oil, wheat, sugar and other things. The poor villager returns to his house not knowing where to complain. That being the position, there is a need for proper monitoring and checking because the ration shops are primarily

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under the control of the private individuals. To strengthen this system a strict watch has to be kept on them.

I would like to further state that the fixing of prices of the essential commodities is not being properly done. Whether it is the case of sugar, wheat, rice or any other item coming under the controls, we find even though their production is more, their prices do not come down. Hon. Member, Shri Desai has mentioned that production of sugarcane in our country has doubled, but the price of sugar has been maintained at the same level in spite of the fact that each individual at the ration shop is entitled to only 400 grams of sugar per month. Since the rationing system is for the benefit of the poorer sections of our society, I would emphasise that this system which has been working for the past several years has to be strengthened. There should be a perfect system whereby the supply of essential commodities to the ration shops is regular and the people in general are also able to get them regularly throughout the month from these ration shops.

I would now like to say something about the price of sugarcane. Even though it is not primarily concerned with this Ministry, yet I would like to speak on it because it is affecting the southern part of our country. In the year 1984-85 in Tamil Nadu and Pondicherry the sugarcane price was Rs. 140 per tonne with link recovery of 8.5 per cent. For the P.M. year, 1985-86, the Central Government has increased the sugarcane price from Rs. 140 to Rs. 165 per tonne. But when this price is compared to other States it is less. Take for example, Andhra Pradesh, they are getting Rs. 195 plus Rs. 15 as incentive which is repaid by the State Government. Then if we take Karnataka irrespective of the recovery rate, the sugarcane price has been fixed at Rs. 260 per tonne. If we take Maharashtra, they are giving Rs. 359 per tonne. This price is paid in northern States also

including Uttar Pradesh. But the subsidy which the agriculturists are entitled to in Pondicherry and Tamil Nadu, they are getting only Rs. 195 including the incentive which is given by the Government. The poor farmer who raises the sugarcane crop has to wait for one or two years to get the subsidy amount from the mill-owners. This crop is the main source of his livelihood. Kindly consider that the recovery rates in Tamil Nadu and Pondicherry are more than 12 per cent on par with Uttar Pradesh and other States. In Tamil Nadu there are 220 sugarcane mills and in Pondicherry there are more than 4 mills. Agriculturists in these States depend mainly on this crop. But the incentives which they are getting is very low, compared to other Southern and Northern States. Therefore, I would request the Minister to pay more attention to this problem.

Due to increasing demand of various items, I would like to reiterate that the provisions of section 2 which defines the scope of the essential commodities has to be redefined. Nowadays electronic items are being sold at the rate which is fixed by the manufacturers. This electronic item has become an essential commodity, although it is manufactured by some industries. Therefore, I would request the hon. Minister to include this item also under the essential commodities for the purpose of catering to the needs of the middle class and poorer sections of the society.

Now, I would like to say that the curb imposed by the State Governments on moving the paddy especially in Pondicherry and Tamil Nadu is causing lot of inconvenience to the agriculturists. The State Governments are getting their due share by way of quantum of paddy which it has to take through the Food Corporation of India. Even after that the curb is imposed on the agriculturists who cannot move the paddy from one region to the other region. The Food Corporation of India is also not coming forward to purchase the paddy from

[Shri V. Narayanasamy]

the farmers within the stipulated time, particularly, during the time of farmers at the time of harvesting, of harvest season. When we approached the Regional Manager of FCI, he told us that they have not received the orders from the higher authorities to purchase the paddy from the agriculturists. In this situation, agriculturists are compelled to sell their paddy at the lower rate to the local businessmen. These businessmen in turn sell the paddy at a higher rate after sometime. The Food Corporation of India which has to function for the purpose of procuring paddy at the time of harvest season is not coming to the rescue of the agriculturists. These agriculturists are being exploited by the businessmen. The FCI is not coming to the rescue of farmers at the time of harvesting. There should be reasonable restriction. Now, there is a blanket order passed that the agriculturists should not move their paddy from one region to other region. Even from the Districts where rice and other items are grown in abundance, they are not allowed to move it for the purpose of selling it at remunerative prices. The farmers are also deprived of particular facilities available to them. (*Time belt rings*). Now, I would like to come to the Food Inspectors who have been functioning under the Food and Supplies Department. Sir, I would like to say that during the period from 1975 to 1977, we had seen that people had been getting essential commodities at correct prices and inflation had been checked and at that time, there was a fear among the officials and businessmen that they had to do their duty properly. Now, the hon. Minister should come out with the statement that in how many cases in each State, the Government have prosecuted the businessmen what are indulging adulterating food-stuffs and essential items which are meant for the public. Now-a-days, according to my view, it is not even 10 per cent of the required thing from the Food Inspector of a particu-

lar region. Further, they are also attached to the Health Department of a particular State. They are sent on deputation to the Food and Civil Supplies Department. Whenever any Food Inspector files a complaint or when he deducts a case of adulteration and when he brings it to the knowledge of the Health Department, who is a authority for the purpose of granting sanction for prosecution, the same is not attended to properly and promptly as a result of which lot of delay occurs. They are not allowing the Food Inspectors to Act freely. When that is the situation, the Food Inspectors are losing faith in prosecuting the persons and they are not given impetus to work. Therefore, the sanction which has been given for prosecution under the Food Adulteration Act has to be given second thought and the Food Inspectors have to be allowed to work freely. Then alone, they will be able to function properly.

Now, I come to Dual Pricing System, It is a very welcome measure and has been working very well in respect of certain items. I expect the hon. Minister to bring forward a Dual Pricing System for the purpose of helping the poor people who are living in the rural areas and thereby they will be getting the benefit which they are entitled to in this country. With these words. I conclude Sir.

**PAPERS LAID ON THE TABLE—
(contd.)**

**Notifications of Ministry of Finance
(Department of Revenue)**

THE MINISTER OF FINANCE
(SHRI VISHWANATH PRATAP
SINGH): Sir, I beg to lay on the
Table:—

I. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications Nos. 364/86-Central Excises and 385/86-Central Excises, dated the 29th July, 1986, regarding (a) grant of exemptions/prescribing effective or concessional rates of excise duty